

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 119  
(IB)-1367(PB)/2018

**IN THE MATTER OF:**

ICICI Bank Ltd.	....	Petitioner
Vs.		
C & C Construction Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.06.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:- Mr. Anand Chibber, Sr. Adv. Mr. Pulkit Deora,  
Ms. Arunima Bhattacharjee, Advs.

For the Respondent(s):- Mr. Swapnil Gupa, Mr. Rudrajit Ghosh,  
Ms. Ankita Sinha, for R- 1 & 2 Mr. Debarshi Bhandra, for R-  
17 Mr. R. Datta, Ms. Pallavi Srivastwa, Mr. Apoorv Tripathi,  
Adv for R-18, Mr. Abhishek Thakur, Adv. for R-19 Mr.  
Debarshi Bhadra, Adv. for R17.

**ORDER**

**CA-556(PB)/2019**

Pleadings are complete.

**CA-471(PB)/2019**

Learned counsel for the respondents 1 & 2 undertakes to file reply within one weeks.

**CA-640(PB)/2019**

Learned counsel for the respondent no. 1 & 2 undertakes to file reply within 5 days and learned counsel for the resolution professional undertakes to file rejoinder to the reply filed by the respondent no. 18 & 19 within 5 days with a copy in advance to the counsel opposite.

List for further consideration on 07.07.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**